
(2017) 04 UK CK 0009
In the Uttarakhand High Court
Case No : 1703 of 2016

Rehana and another

APPELLANT

Vs

State of Uttarakhand and others

RESPONDENT

Date of Decision : 07-04-2017

Acts Referred:

Citation : (2017) 04 UK CK 0009

Hon'ble Judges : K.M. Joseph, Alok Singh

Bench : Division Bench

Advocate : V.S. Rathore, M.K. Ray

Judgement

1. This petition is filed seeking the following relief:-

"i) An appropriate writ, order or direction in the nature of Mandamus commanding the Respondent No.1 to 4 to provide proper and adequate protection and security to the life and liberty of the petitioners from Respondent No. 5 and 6 and other persons associated with them."

2. Allegations made in the writ petition are that petitioners are living together and there is a threat from the party respondents who is the father of first petitioner. When this case was called today, Mr. Sanjay Bhatt, learned counsel for the petitioners was not present.

3. Mr. M.K. Ray, learned counsel appearing for respondent Nos. 5 and 6 would submit that actually after the filing of the writ petition, the first petitioner has come away and she does not wish to live with the second petitioner. The first petitioner is present in the Court, so, is the 5th respondent, father of the petitioner No. 1. Learned counsel for respondent No.5 would submit that petitioner No. 1 has started living with her parents.

4. Learned counsel for respondent Nos. 5 and 6 would submit that there will be no threat caused to the second petitioner.

5. In such circumstances, we do not see any reason to pass any order in the writ

petition and close the petition recording the submission.

6. The writ petition is closed.